THE HIGH COURT OF MEGHALAYA SHILLONG

NOTICE

NO.HCM.III/166/2019-Judl./Part-1/264

Dated Shillong, the 4th March 2021

In view of non-availability of Hon'ble Mr. Justice Ranjit V. More w.e.f. 05.03.2021 to 14.03.2021 and Hon'ble Mr. Justice H.S. Thangkhiew w.e.f 05.03.2021 to 10.03.2021, all fixed matters of Court No. 2 & 3 of the abovementioned dates stands adjourned and shall be listed in due course.

Take further notice that in view of non-availability of the both the Hon'ble Judges on the above mentioned dates any urgent matters falling under their jurisdiction shall be taken up by the Single Bench of Court No. 4.

By Order,

JOINT REGISTRAR (LISTING)

Memo NO.HCM.III/166/2019-Judl./Part-1/264-A

Dated Shillong, the 4th March 2021

Copy for information to: -

- The Registrar-cum-PPS to the Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
- 2. The P.S to Hon'ble Mr. Justice Ranjit V. More, High Court of Meghalaya, Shillong.
- 3. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong.
- 4. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong.
- 5. The P.S to Advocate General/ Addl. Advocate General, Meghalaya, Shillong.
- 6. The Asst. Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong.
- 7. The P.A to the Registrar General, High Court of Meghalaya, Shillong.
- 8. The Registrar (Judicial Service), High Court of Meghalaya, Shillong.
- 9. The President/ Secretary, High Court Bar Association, Shillong.
- 10. All Court Masters concerned for information.
- The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
- 12. Notice Board.
- 13. Office File.

JOINT REGISTRAR (LISTING)

174